

**MINUTES OF THE MEETING OF THE DISTRICT SUB-COMMITTEE,  
SAHIBGANJ HELD ON 29.04.2017.**

In the light of the directions laid down in letter no. 562-586/Legal Cell dated 25.07.2016 and letter no. 2736-2759/R&S dated 26.07.2016 of the Hon'ble High Court of Jharkhand, Ranchi, a meeting was held on 29.04.2017 at 12.00 noon in the chamber of Principal District & Sessions Judge, Sahibganj regarding reducing of cases more than five years old.

The meeting was presided over by Sri Mithilesh Prasad, the Principal District & Sessions Judge, Sahibganj and attended by.

1. Sri Shailesh Kumar Chourasia, Deputy Commissioner, Sahibganj.
2. Sri P.Murugan, Superintendent of Police, Sahibganj.
3. Sri Ramjeet Yadav, C.J.M, Sahibganj
4. Sri Anup Tirkey, S.D.J.M -cum- Judge Incharge-cum-Principal Magistrate, Juvenile Justice Board, Sahibganj.
5. Sri Surya Narayan Yadav, Govt. Pleader, Sahibganj
6. Sri Pradeep Kumar Mishra, Incharge Public Prosecutor, Sahibganj

**Matter referred to agenda are discussed as below:-**

First of all the points raised in the meeting were discussed regarding to matter as to what steps should be taken for early disposal of cases which are more than five years old in order to achieve the target of zero pendency in Five Plus cases along with the outcome of its previous meeting and what steps have been taken in this regard for compliance of Hon'ble Court's directions.

1. Regarding identification and preparation of list of all kinds of Criminal cases coming in the category of Five Plus cases has been

